

The Chhattisgarh Official Language (Amendment) Act, 2007 Act 14 of 2008

Keyword(s): Official Language, Hindi

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CHHATTISGARH ACT (No. 14 of 2008)

THE CHHATTISGARH OFFICIAL LANGUAGE (AMENDMENT) ACT, 2007

An Act further to amend the Chhattisgarh Official Language Act, 1957 (No. 5 of 1958).

Whereas, it is expedient to provide for the adoption of Chhattisgarhi in addition to Hindi as the language to be used for the official purposes for the State of Chhattisgarh.

Be it enacted by the Chhattisgarh legislature in the Fifty-Eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Chhattisgarh Official Language (Amendment) Act, 2007.

Short title and Commencement.

- (2) It shall come into force from such date as the State Government may appoint by notification
- Section 2 of the Chhattisgarh Official Language Act, 1957 (No. 5 of 1958) (hereinafter referred to as the Principal Act). For Section 2, the following shall be substituted, namely:—

Amendment of Sec-

Amendment of Sec

'In this Act, unless the context otherwise requires,

Definitions.

- (a) "Hindi" means Hindi in the Devanagari Script:
- (b) "Chhattisgarhi" means Chhattisgarhi in the Devanagari Script."

e words tion 3.

In sub-section (1) of Section 3 of the Principal Act, after the word "Hindi" the words "and Chhattisgarhi" shall be inserted.